

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1095(ND)2019

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2020**

**NAME OF THE COMPANY: Ritu Tandon V/s. M/s. Rain Automotive India
Pvt. Ltd.**

SECTION: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Respondent: Mr. Manish Jain, Mr. Sougata Ganguly, Mr. Hardki Jain, Ms. Anjali Jain, Mr. Rukban Tyagi, Advocates & Mr. Girish Bhatia, Advocate for the Ex-Director
ORDER

Ld. Counsel for the ex-Director prays for recall on the NBWs against Mr. Girish Bhatia, he has been cooperating with the RP. This fact is confirmed by the RP. In view of the same, the NBWs are hereby recalled. No consent has been received from Ms. Priti Jaiswal the proposed liquidator.

We accordingly the name Ms. Maya Gupta who is present in Court is agreed to act as the liquidator in this case. She may file her consent in the required form. Upon receipt of consent the RP shall hand over all records before being relieved of the present assignment. To come up as and when the application filed. Copy of the order be given. Dasti

—sd—
(L.N. Gupta)
Member (T)

—sd—
(Ina Malhotra)
Member (J)